

**Central Administrative Tribunal  
Lucknow Bench**

RA No.25/2009

In

OA No.169/2005

Lucknow this the 15<sup>th</sup> day of May, 2009.

**Hon'ble Mr. Shanker Raju, Member (J)  
Hon'ble Dr. Veena Chhotray, Member (A)**

Union of India & Others

-Review Applicants

**-Versus-**

Laxmi Saxena

-Respondent

**O R D E R (By Circulation)**

**Hon'ble Mr. Shanker Raju, Member (J):**

Through this RA an attempt has been made to re-agitate the issue, which is not the scope of review. Accordingly in view of the decision of the Apex Court in **State of West Bengal v. Kamal Sen Gupta**, 2008 (9) SCALE 509 this RA is rejected in circulation.

*Chhotray*  
(Dr. Veena Chhotray)  
Member (A)

*S. Raju*  
(Shanker Raju)  
Member (J)

'San.'